

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 377/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking enforcement/execution of the Commission's order dated 28.4.2023 in Petition No. 296/TT/2022 read with order dated 19.4.2024 in Review Petition No. 25/RP/2023 directing the payment of the transmission charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission assets.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Goa Tamnar Transmission Project Limited (GTTPL) and Another

Date of Hearing : **22.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Poorva Saigal, Advocate, PGCIL
Ms. Pallavi Saigal, Advocate, PGCIL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed for the execution of the Commission's order dated 28.4.2023 in Petition No. 694/TT/2020, read with the order dated 19.4.2024 in Review Petition No. 25/RP/2023.

2. After the hearing, the Commission directed as under:

- a) Admit and issue notice to the Respondents; and
- b) The Respondents to file their respective replies, if any, within three weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.



3. The Petition will be listed for hearing on **25.11.2026**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

